

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102
IB-11/ND/2021
New IA/3651/2024

IN THE MATTER OF:

Skystep Trading Ltd.

.....Applicant

Vs.

Sanco Industries Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 25.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Honey Satpal, Adv. in New IA/3651/2024

For the Respondent :

For the SRA : Mr. Adhish Srivastava, Adv.

For the RP : Mr. Nikhil Kumar Jha, Adv.

ORDER

New IA/3651/2024:-

This is an application filed under Section 60(5) of the IBC, 2016 raising objections to the Resolution Plan and dismissal of the IA/3477/2023 which is for the approval of the Resolution Plan filed by the Resolution Professional. Heard the submission made by Ld. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the non Applicant (Resolution Professional) is present and accepts notice for filing their reply to this application. Reply be filed within a period of 10 days. Mr. Adhish Srivastava, Ld. Counsel on behalf of the SRA appears and submitted that since in this application eligibility of the SRA has

been questioned, a liberty may be granted to him to file response on their behalf. Liberty is granted to the SRA to file their response to this application. The same may be done within a period of 10 days and thereafter rejoinder by the Applicant within one week. List this application on **23.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)